THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) to (c) As per the recent instructions issued on 27.5.2011, wherever any Rajdhani/Shatabdi/Duronto Express trains are running late from its scheduled time by more than two hours, meals would be provided, including packaged drinking water, free of cost as per service timings to the passengers on-board of these train irrespective of sector-wise service provided for its normal run subject to practical feasibility.

(d) and (e) In case of other trains, where meals are not included as part of ticket fare, facility of meals is available on payment basis through pantry cars or Train Side Vending (TSV) and at enroute stations from the static units on platforms. The catering items available through those units include bottled drinking water, meals which include pulses/rice etc.

Plan to make Kalka-Shimla railway as green rail project

2784. SHRI RANJITSINH VIJAYSINH MOHITE PATIL: Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government is planning to turn the Kalka-Shimla railway, a UNESCO heritage site, into India's first green rail project;
- (b) whether Railways are going to sign an MoU with the WWF to ensure cleanliness on tracks and stations;
- (c) whether local participation would also be urged for the purpose as also for making the entire 96 km stretch from Kalka to Shimla plastic free; and
 - (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) No, Sir. There is no proposal under consideration as a "Green Rail Project".

(b) to (d) WWF, India has submitted a proposal for entering into an MoU with Railways for ecological conservation and awareness. Railways are making continuous efforts to keep the entire stretch from Kalka to Shimla garbage free with the participation of local communities. Special drives are launched from time to time for garbage removal with participation of Scouts and Guides. Local residents are also encouraged to play an active role in these initiatives.

Coal carrying capacity of Railways

2785, SHRID, RAJA:

SHRIR.C. SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Railways are lagging far behind from its target of carrying coal from pitheads to power plants in the country;

- (b) if so, the details thereof;
- (c) whether Railways have taken any step to augment its coal carrying wagons;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) No, Sir.

- (b) Railways have achieved a growth of 11% in loading of coal in the period April-July of 2011-12 as compared to the corresponding period of last year. This growth in coal loading has been higher than the targeted growth of 8.99% for the entire financial year. Coal loading to Thermal Power Stations from all sources has shown a growth of 4.39% in the first quarter of this financial year.
 - (c) Yes, Sir.
- (d) The Railways have been inducting more BOXN and BOBRN wagons which are primarily used in coal loading. 5619 BOXN type and 547 BOBRN type wagons were inducted in 2010-11. In the period April to July, 2011, 5140 BOXN type and 398 BOBRN type wagons have been inducted. Moreover, the new BOXNHL wagons which are being inducted have a higher payload to tare ratio and a higher axle load than the earlier designed BOXN wagons.
 - (e) Does not arise.

Announcement for compensation

 $\dagger 2786$. SHRI PRABHAT JHA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the kith and kins of persons killed and injured in train accidents do not get compensation in most of the cases;
 - (b) if so, the details thereof during last three years alongwith the reasons therefor; and
- (c) the details of the announcements made to provide jobs to the kith and kins of persons who died in train accidents and the jobs actually given to the kith and kins of victims during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) No, Sir. The compensation to the kith and kins of the persons killed and injured in train accidents as defined under Section 124 of the Railways Act, 1989, is paid by the Railways after a claim filed by the claimant in the Railway Claims Tribunal is decreed by the Tribunal in favour of the claimant and decree so awarded is satisfied by the Railways.

[†]Original notice of the question was received in Hindi.